Advisory to State Governments on air pollution

3200. DR. ASHOK BAJPAI : Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has issued any advisory to State Governments to express the concern about air pollution and action to be taken up for water conservation;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO) : (a) to (c) Various directions have been issued by Central Pollution Control Board (CPCB) to State Pollution Control Boards (SPCBs), Pollution Control Committees (PCCs) and other concerned agencies for combatting thepollution which *inter alia* include:

- Comprehensive Action Plan (CAP) identifying timelines and implementing agency for actions identified for prevention, control and mitigation of air pollution in Delhi and NCR has been notified.
- Graded Response Action Plan for different levels of air pollution in Delhi and NCR has been notified.
- A comprehensive set of directions have been issued under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1986 for implementation of 42/31 measures to mitigate air pollution in major cities including Delhi and NCR cities comprising of control and mitigation measures related to vehicular emissions, re-suspension of road dust and other fugitive emissions, bio-mass/municipal solid waste burning, industrial pollution, construction and demolition activities, and other general steps.
- Based on ambient air quality data for the period of 2011-2015 and World Health Organisation reports 2014/18, 102 non-attainment cities that failed to meet prescribed standards of PM_{10} have been identified for formulation and implementation of city specific action plan under NCAP. Further, the states have prepared city specific mitigation plan for addressing the abatement of air pollution in a comprehensive manner.

With regard to prevention and control of water pollution, several measures have been taken which inter alia include:

- CPCB has prepared General standards for discharge of Environmental pollutants - Effluents (Part A) and waste water generation standards (Part B) under schedule-VI of Environment (Protection) Rules, 1986 so that all the industrial effluents are trealed before discharging.
- Regulation of industrial Pollution is implemented through various provisions of Water (Prevention and Control of Pollution) Act, 1974 under Consent mechanism by the respective SPCB and PCC.
- Directions have been issued under Section 5 of the Environment (Protection) Act, 1986 regarding 'Treatment and Utilization of Sewage for Restoration of Water Quality of River' to Municipal Corporations of 46 Metropolitan cities and 20 State Capitals.
- Directions have been issued under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to SPCBs/PCCs regarding treatment and utilization of sewage.
- The continuous water quality monitoring systems, Online Continuous Effluent Monitoring Systems (OCEMS). have been established on industrial units in the country for getting real time information on the effluent quality to identify and take action against non-complying units.
- Indicative guidelines for restoration of water bodies issued as a guidance to the stakeholders for ensuring restoration/ rejuvenation of water bodies.

Schemes for afforestation

3201. SHRI RAJMANI PATEL : Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that to deal with the negative effect of climate change it is essential to increase the forest cover;

(b) if so, the percentage of land on which afforestation is essential for this purpose;